0.A.No.1709/2002

Hon'ble Shri Shanker Raju, Member(J)

Friday, the 12th day of July, 2002

Milind Kumar s/o Shri Udai Chand r/o H.No.484, Y-Block, Mangolpuri Delhi - 110 083. ... Applicant (By Advocate: Shri T.R.Sharma, through Shri Shailendra Kumar)

٧s.

- 1. N.C.T. (Govt. of Delhi)
- 2. State Election Commission
  Service may be effected
  through Its Secretary, Nigam Bhawan
  kashmere Gate
  Delhi 110 006. ... Respondents

## ORDER (Oral)

Applicant, who was appointed as Daily Wager in the office of respondents on 14.1.1997, impugns an oral order passed on 16.5.2002 by Shri Mohinder Singh, Deputy Secretary whereby his services have been dispensed with. It is, however, transpired that the applicant has not preferred any representation against this termination to the respondents.

- 2. Ends of justice would be met, if the present OA is disposed of at this stage, even without issuing notices to the respondents, giving liberty to the applicant to prefer a detailed representation to the respondents within four weeks from today, the same shall be considered by the respondents by passing a detailed, reasoned and speaking order within two months from the date of receipt of a copy of this order.
- 3. The OA is accordingly disposed of. No costs.

S.Rayw (Shanker Raju) Member(J)

/rao/